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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

R.A. NO. 336/2001 in O.A. NO. 860/2001 This the <u>04H</u> day of November, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Vijay Kumar, Singh

... Applicant

-versus-

Union of India & Ors.

... Respondents

ORDER

Hon'ble Shri V.K.Majotra, Member (A):

Through this application the applicant seeks review order dated 6.9,2001 passed in OA No.860/2001. others, the applicant has stated that whereas the respondents' plea that work was tapering off was accepted As applicant has stated in this time. the Tribunal, erial lead to and the F several works/projects are still progress and the work available with the respondents has not taperred off or is not nearing completion. In this regard the applicant has filed Annexure A-2 which relates assets-acquisition, construction and replacement for 2001-02. The applicant has particularly pointed out 395, 397 to 401, 406 and 409 items 392 to 1.0 establish that the works available with the respondents have not taperred off nor have they reached near completion. Whereas Annexure A-2 could have been produced by the applicant much before the disposal of the we find that the outlay for concerned OA, the pointed out by the applicant expected up to the end 2000-01 Rs.1448590000, and the outlay proposed was

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2001-02 is Rs.1983,99000 which is substantially less than the outlay provided for the year 2000-01. Obviously the work available with the respondents has taperred off and the contention of the applicant is not acceptable.

2. Through this review application, the applicant has attempted at re-arguing the case afresh which is beyond the scope and ambit of a review application. Accordingly, this review application is dismissed, by circulation.

(V. K. Majotra) Member (A) Ashok Agarwal

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